

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 88/TT/2017

- Subject : Petition for determination of transmission tariff for 2014-15 to 2018-19 of the transmission lines belonging to the Petitioner (MPPTCL) conveying electricity as ISTS lines, for inclusion of these Assets in computation of Point of Connection, Transmission Charges and Losses in accordance with the CERC (Terms & Conditions of Tariff) Regulations 2014 and (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010
- Petitioners: : Madhya Pradesh Power Transmission Company Limited (MPPTCL)
- Respondents : Power Grid Corporation of India Limited & Others.

Petition No. 112/TT/2017

- Subject : Determination of tariff for the year 2014-15, 2015-16 and 2016-17 in respect of RVPN owned transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendments.
- Petitioners: : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)
- Respondents : Power Grid Corporation of India Limited & Others.

Petition No. 215/TT/2017

- Subject : Determination of tariff for the year 2017-18 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for



inclusion in the POC transmission charges in Accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation 2014 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendment.

Petitioners: : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)

Respondents : Power Grid Corporation of India Limited & Others.

Date of Hearing : 9.2.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Parties Present : Ms. Poorva Saigal, Advocate, RRVPNL, MPPTCL
Shri Shubham Arya, Advocate, RRVPNL, MPPTCL
Shri Pallavi Saigal, Advocate, RRVPNL, MPPTCL
Shri Ravi Nair, Advocate, RRVPNL, MPPTCL
Ms. Reeha Singh, Advocate, RRVPNL, MPPTCL
Ms. Shikha Sood, Advocate, RRVPNL, MPPTCL
Ms. Anumeha Smiti, RRVPNL, MPPTCL
Shri Pradeep Misra, RRVPNL
Shri Manoj Kumar Sharma, RRVPNL

Record of Proceedings

The learned counsel for the Petitioners submitted as follows:

- i) The Commission in orders dated 19.12.2017 in Petition No. 88/TT/2017 filed by Madhya Pradesh Power Transmission Company Limited (MPPTCL) for determination of the transmission tariff for 11 inter-State transmission lines/ deemed transmission lines for 2014-15 to 2018-19; order dated 4.5.2018 in Petition No. 112/TT/2017 filed by Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) for determination of transmission tariff for 20 transmission lines/ deemed inter-State transmission lines for the years 2014-15, 2015-16 and 2016-17 and dated 20.6.2018 in Petition No. 215/TT/2017 filed by Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) for determination of the transmission tariff for 21 transmission lines/ deemed inter-State transmission lines for the year 2017-18, had considered the useful life of the transmission lines as 25 years instead of



35 years specified in the Tariff Regulations and allowed only O&M expenses and IWC in respect of those transmission lines which have completed 25 years. The details of the transmission assets have been given in the petition.

- ii) Aggrieved with the orders of the Commission, the Petitioners have filed Appeal Nos. 267 of 2018, 274 of 2018, 415 of 2019 before APTEL.
- iii) APTEL, vide judgement dated 14.11.2022 in the said appeals, has remanded the matter to the Commission for considering the useful life of the State owned deemed ISTS lines as 35 years as specified in the Tariff Regulations.

2. In response to the Commission's query whether any other issue besides the useful life was raised in the Appeals filed by the Petitioners, the learned counsel for RRVPNL submitted that Review Petition No. 13 of 2022 has been filed by RRVPNL before APTEL against its order dated 14.11.2022 on the ground that APTEL has not addressed the second issue raised by it in the appeal that the Commission has failed to compute the transmission tariff on the basis of the methodology adopted by the State Commission in its ARR and have rather adopted the historical cost of the PGCIL lines for determination of the tariff. The learned counsel further prayed to adjourn all the three matters till the review petition filed by RRVPNL is decided by APTEL.

3. Accordingly, to avoid duplication of proceedings, the Commission adjourned the matter sine die and directed the parties to revive the instant petitions once the Review Petition No. 13 of 2022 is decided by APTEL.

By order of the Commission

Sd/-
(V. Sreenivas)
Joint Chief (Law)

